

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL****EASTERN ZONE BENCH, KOLKATA**

ORIGINAL APPLICATION NO. \_\_\_\_\_2025

**AN APPLICATION UNDER SECTION 14, 15, 18 (2) & 19 OF THE NATIONAL GREEN TRIBUNAL ACT, 2010. ORIGINAL APPLICATION UNDER SECTION 14, 15, 18 (2) & 19 OF THE NATIONAL GREEN TRIBUNAL ACT, 2010, FOR DIRECTIONS TO QUASH THE ILLEGAL EXPANSION, HALT CONSTRUCTION, AND DECLARE PUBLIC HEARINGS FRAUDULENT IN VIOLATION OF CONSTITUTIONAL, ENVIRONMENTAL AND TRIBAL RIGHTS IN A FIFTH SCHEDULE AREA.**

**Daso Ram Hansda****...Applicant.****VERSUS****M/s Gajanan Ferro Private Limited****...Respondents.****INDEX**

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FILED BY: **PANTHU RAI**

**ADVOCATE**

F-1296/2016

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ADVOCATE FOR THE PETITIONER

## **SYNOPSIS**

The present Original Application is being filed by the tribal and agrarian residents of several villages in the Dhalbhumgarh Block of East Singhbhum District, Jharkhand, invoking the jurisdiction of this Hon'ble Tribunal under Sections 14, 15, 18, and 19 of the National Green Tribunal Act, 2010. The Application seeks judicial intervention to prevent irreversible environmental damage, protect constitutional rights, and ensure procedural fairness in the environmental clearance process for an industrial project proposed by M/s Gajanan Ferro Private Limited.

Respondent No. 1, a private company, is attempting to expand its industrial operations by establishing a captive power plant and sponge iron unit across villages including Kakurama and Kadambeda. The area is a constitutionally protected Fifth Schedule area, inhabited predominantly by tribal communities, and governed by the Panchayats (Extension to Scheduled Areas) Act, 1996 (PESA).

The public hearings held on 04.10.2024 and 13.12.2024 were procedurally flawed and coercive, failing to adhere to Clause 7 of the EIA Notification, 2006. Further, evidence exists that the company commenced construction activities without prior environmental clearance, violating the Environment

(Protection) Act, 1986 and constitutional mandates under Articles 244(1) and 21. The Gram Sabha, whose consent is a statutory precondition in Scheduled Areas, was never consulted.

Allegations include fraudulent public hearing proceedings, suppression of facts, misrepresentation before authorities, and unauthorised expansion beyond the permitted Environmental Clearance. Evidence, including video CDs and witness statements, is being annexed to support claims of illegal and coercive practices.

This Application prays for quashing the illegal proceedings, halting all construction and operations, directing a fresh EIA process, and instituting penal action against the Respondents involved in statutory violations.

## **List of Dates/Events**

### **01.04/10/2024**

- Handwritten letter to the Zila Parishad and other concerned authorities regarding the power plant expansion.

### **02.05/10/2024**

- News Article regarding public hearing of power plant by Jharkhand Pollution Control Board was postponed due to after public protest.

### **03.05/10/2024**

- News article stating that the Adivasi party's stand against expansion of power plant.

### **04.08/10/2024**

- A resolution letter of the Gramsabha held at kakurrama.

### **05.09/10/2024-**

- News article as reported by The 'Dainik Bhaskar' wherein villagers strongly opposed the expansion of the plant.

**06.16/10/2024-**

- A letter addressed to Zilla Parishad and other concerned authorities regarding the power plant expansion by the villagers of Kakurrama, Manikabeda, Ghosda, Amda, Kandrapara, Jorsol, Tikrapada and Gogal.

**07.02/12/2024**

- A resolution letter of the gram sabha held at the premises of Sheetla Temple, located between the villages of Kadambeda, Kakurma, and Manikabeda under the Dhalbhumgarh Block, within Nutangarh Panchayat.

**08.02/12/2024-**

- Letter addressed to PCB (Pollution Control Board) at TA Bhawan and to The Deputy Commissioner at East Singhbhum, Jamshedpur.

**09.03/12/2024-**

- News article as reported by The 'Dainik Bhaskar' regarding the discussion about the expansion of Gajanann Ferro company at Gram Sabha.

**10.04/12/2024-**

- Letter addressed to the Block Development Officer against Gajanann Ferro's- Sponge Iron and Captive Power Plant.

**11.14/12/2024-**

- A news article as reported by The 'Dainik Bhaskar' stating that the villagers would not allow the NOC to the company.

**12.05/02/2025-**

- Letter addressed to The MoEF&CC requesting to cancellation of public hearing related to expansion of Gajanann Ferro Pvt. Ltd. By Jharkhand State Pollution Control Board (JSPCB).

**13.21/02/2025-**

- Letter addressed to The Registrar, National Green Tribunal (NGT), EZ BENCH at Kolkata.

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ORIGINAL APPLICATION NO. \_\_\_\_\_2025

**Daso Ram Hansda**

**...Applicant**

**VERSUS**

**M/s Gajanan Ferro Private Limited & Ors.**

**...Respondents**

**MEMO OF PARTIES**

Daso Ram Hansda, Resident of Manikabeda, Block-  
Dhalbhumgarh, District East Singhbhum, State of Jharkhand.

**...Applicant**

VERSUS

1. M/s Gajanan Ferro Private Limited

CIN: U27100WB2007PTC114335

Registered Office: Kadambeda, Dhalbhumgarh

District – East Singhbhum, Jharkhand – 832302

E-mail:- gajananferro@gmail.com

**...Respondent No. 1**

2. Jharkhand State Pollution Control Board (JSPCB)

Through its Member Secretary

T.A. Building, HEC Campus, Dhurwa, Ranchi – 834004

E-mail:- ranchijspcb@gmail.com

**...Respondent No. 2**

3. Ministry of Environment, Forest and Climate Change  
(MoEF&CC)

Through the Secretary

Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi – 110003

E-mail:- aspng.mefcc@gov.in

**...Respondent No. 3**

4. Deputy Commissioner / District Magistrate

District Administration, East Singhbhum

Office of the DC, Jamshedpur – 831001, Jharkhand

E-mail:- dc-jsr@nic.in

**...Respondent No. 4**

5. Block Development Officer (BDO)

Dhalbhumgarh Block Office

District – East Singhbhum, Jharkhand – 832302

E-mail:- es-bdodgarh-jhr@nic.in

**...Respondent No. 5**

6. State Environment Impact Assessment Authority (SEIAA),  
Jharkhand.

Through its Member Secretary

Dhurwa Nursery Complex,

Near Dhurwa Bus Stand, Ranchi, Jharkhand 834004

E-mail:- info@jseiaa.org

**...Respondent No. 6**

7. Department of Revenue and Land Reforms

Through its Principal Secretary

Government of Jharkhand

Project Bhawan, Dhurwa, Ranchi – 834004

E-mail:- dolrjh@gmail.com

**...Respondent No. 7**

8. District Collector, East Singhbhum

Office of the Collector, Jamshedpur

District – East Singhbhum, Jharkhand – 831001

E-mail:- dc-jsr@nic.in

**...Respondent No. 8**

9. Ministry of Industry and Commerce

Through its Secretary

Udyog Bhawan, New Delhi – 110011

E-mail:- wio-commerce@nic.in

**...Respondent No. 9**

Filed by



ADVOCATE FOR THE PETITIONER

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**EASTERN ZONE BENCH, KOLKATA**

ORIGINAL APPLICATION NO. \_\_\_\_\_2025

Daso Ram Hansda

...Applicant

VERSUS

M/s Gajanan Ferro Private Limited & Ors.

...Respondents

**To,**

**The Hon'ble Chairperson and His Companion**

**Members of this Hon'ble Tribunal.**

**AN APPLICATION UNDER SECTION 14, 15, 18 (2) &  
19 OF THE NATIONAL GREEN TRIBUNAL ACT,  
2010. ORIGINAL APPLICATION UNDER SECTION  
14, 15, 18 (2) & 19 OF THE NATIONAL GREEN  
TRIBUNAL ACT, 2010, FOR DIRECTIONS TO QUASH  
THE ILLEGAL EXPANSION, HALT CONSTRUCTION,  
AND DECLARE PUBLIC HEARINGS FRAUDULENT  
IN VIOLATION OF CONSTITUTIONAL,  
ENVIRONMENTAL AND TRIBAL RIGHTS IN A FIFTH  
SCHEDULE AREA**

**MOST RESPECTFULLY SHOWETH:****Facts of the Case:**

01. The Applicant address stated above shall serve as the designated address for service of all notices relating to this application.

02. The Respondents address as stated above shall serve as the designated address for service of all notices relating to this application.

03. The Applicant is a permanent resident and Gram Sabha member of villages affected by the expansion of a power plant and sponge iron facility being developed by M/s Gajanan Ferro Pvt. Ltd. at Kadambeda and adjoining areas. The company has undertaken large-scale construction activity and has manipulated the public hearing process, all in violation of statutory and constitutional safeguards, including the EIA Notification, 2006 and the Panchayats (Extension to Scheduled Areas) Act, 1996 (PESA).

04. That the Respondent no.1 has Misused and Overreached the Environmental Clearance (EC) originally granted for one project

and has extended its industrial operations to new locations including areas in Kakurama and Kadambeda without any amendment to or fresh grant of EC. The expansion violates the provisions of the Environmental Impact Assessment Notification, 2006 (as amended) and is therefore ultra vires the terms of the clearance and constitutes unauthorized environmental activity under the Environment (Protection) Act, 1986.

05. That the Respondent no.1, has commenced construction of its captive power plant and sponge iron unit without securing prior EC for the expansion, as evidenced by local testimonies and visual documentation (videos and photographs) which amounts to pre-clearance violation, and such acts are punishable under Section 15 of the Environment (Protection) Act, 1986. The visual documentations and photographs are annexed hereto and marked as **Annexure-“1”**

06. That it is pertinent to mention here that the Respondent no.1 has deliberately failed to disclose accurate and material information to the Jharkhand State Pollution Control Board and MoEF&CC. It misrepresented the scale of operations and concealed facts regarding pollution impact, agricultural land use, and community objections. This constitutes fraudulent evasion, apart from administrative and regulatory violations. The news article as reported by the daily news paper (Dainik Bhaskar) pertaining to the objection raised by the villagers, is annexed hereto and marked as **Annexure-“2”**

07. Further it is stated that the Respondent no.1 has deliberately Suppressed Gram Sabha Consent in Fifth Schedule Area as the entire region falls within a Fifth Schedule area under Article 244(1) of the Constitution of India. The PESA Act Panchayats (Extension to the Scheduled Area), 1996, requires prior informed consent of the Gram Sabha for any project affecting community land, water, or forest resources. No such consent was ever obtained. Therefore, the expansion is unconstitutional, illegal, and void ab initio.

08. That the fraudulent and Coerced Public Hearing Process were conducted twice i.e. on 4th October 2024 and 13th December 2024 in a manipulated manner, with local villagers either excluded or intimidated. Outsiders were transported in, paid to attend, and falsely presented as stakeholders. Locals who attempted to raise objections were denied the to speak, violating their constitutional right and the clause 7 of the EIA notification, 2006. Formal representation addressed to several necessary authorities has been intimated and several other Gram Panchayat resolutions were passed, copies of which has been annexed hereto and marked as **Annexure-"3"**

09. That the Respondent no.1, in Violation of Doctrine of Public Trust and Sustainable Development has suppressed environmental risks, violating due process, and ignoring the rights of the indigenous population, the Respondent no.1 has violated the doctrine of public trust, and intergenerational equity, both core tenets of Indian environmental jurisprudence as evolved by the Hon'ble Supreme Court in M.C. Mehta v. Kamal Nath (1997) 1 SCC

388 and Vellore Citizens Welfare Forum v. Union of India (1996) 5 SCC 647.

- Consequences of Unlawful Activity:-
  - a) Pollution of air, water, and soil, particularly due to sponge iron emissions
  - b) Threat to over 200 acres of agricultural land, affecting food security and economy.
  - c) Depletion of groundwater and reliance on a fragile riverine ecosystem
  - d) Health impacts, especially respiratory illness, on tribal populations
  - e) Erosion of constitutional rights and loss of democratic participation.

10. It is a matter of grave concern that Respondent No. 1, M/s Gajanan Ferro Pvt. Ltd., has reportedly misused the Environmental Clearance (EC) granted for a specific project and has unlawfully expanded its industrial operations beyond the scope and spatial limits sanctioned under the said clearance. Such overreach amounts to a blatant breach of the Environmental Impact Assessment (EIA) Notification, 2006 and constitutes an environmental offence under Section 15 of the Environment (Protection) Act, 1986. This action reflects mala fide intent to bypass legal procedures and execute industrial activities under the guise of a pre-existing clearance.

11. That the Respondent no. 1, has further engaged in deliberate non-disclosure of material facts before statutory authorities including the Jharkhand State Pollution Control Board and the Ministry of Environment, Forest and Climate Change. By withholding accurate information regarding the scale, nature, and location of its extended operations, and failing to disclose the commencement of construction activities, the company has fraudulently evaded legal scrutiny.

12. That Assuming without admitting that any EC was granted, it is submitted that said clearance would be conditional and contingent upon site-specific constraints, stakeholder consultation, and pre-development compliance. The commencement of site preparation, installation, and construction activities without environmental monitoring and consent from the Gram Sabha directly contravenes the conditions precedent embedded within the clearance and renders such EC void ab initio under law.

13. It is further submitted that the Respondent No. 1 has been engaging in unauthorized extraction of groundwater from borewells and nearby aquifers without obtaining consent to extract groundwater under the Central Ground Water Authority (CGWA) guidelines and in violation of the Environment (Protection) Act, 1986. This unregulated extraction is already affecting the water

table in surrounding areas, threatening the agricultural viability of over 200 acres of land that local villagers rely on for subsistence farming.

14. Furthermore, the establishment of a sponge iron and captive power plant will inevitably lead to substantial emission of particulate matter (PM2.5 and PM10), NOx, SO2, and other hazardous air pollutants, despite claims to the contrary. Sponge iron plants are notorious for causing severe air pollution through fugitive emissions from raw material handling, kiln operations, and fly ash dispersal. The absence of a verifiable pollution mitigation plan, proper stack height design, or air quality monitoring mechanism poses a grave health risk to the local population, including children and the elderly.

15. That these activities are in direct violation of the Air (Prevention and Control of Pollution) Act, 1981, and the precautionary principle enshrined in Article 21 of the Constitution of India. The illegal and unscientific use of natural resources without clearance or environmental safeguards must be immediately halted and investigated by an expert committee appointed by this Hon'ble Tribunal.

## **GROUNDS**

### ***1.*** Violation of the Environment (Protection) Act, 1986 – Section 15 Read with Rule 5

The most egregious violation committed by Respondent No. 1 is the commencement of construction activities and industrial site preparation without securing a valid Environmental Clearance (EC) for the proposed captive power and sponge iron plant. Section 15 of the Environment (Protection) Act, 1986 provides for penal consequences—including imprisonment and fines—for any person or company that fails to comply with provisions of the Act or the directions issued thereunder. The Environmental Impact Assessment Notification, 2006 (as amended) issued under Rule 5 of the Environment (Protection) Rules, 1986 mandates prior EC before the commencement of any Category A or B project activity. The act of cloaking construction under tarpaulin to evade regulatory visibility is prima facie evidence of an intent to deceive and subvert lawful process.

### ***2.*** Contravention of the EIA Notification, 2006 – Clause 7 (Public Consultation Requirements)

The entire EIA process has been vitiated by procedural irregularities, including:

- (i) Public hearings held at inaccessible and intimidating venues (e.g., Amda Middle School during school hours and Agarsen Bhawan over 10 km away from the project site);
- (ii) Use of paid non-residents to fabricate community support;
- (iii) Denial of speaking opportunities to genuine stakeholders from

directly affected villages;

(iv) Failure to disclose accurate environmental and social impact data;

(v) Absence of independent record-keeping and post-hearing transparency.

These acts collectively undermine the very raison d'être of the public consultation mechanism under environmental law, which seeks to empower communities and ensure participatory governance,

### 3. Violation of the Air (Prevention and Control of Pollution) Act, 1981

The Respondent has neither disclosed an air emission control plan, nor has it acquired a Consent to Establish under Section 21 of the Air Act.1981, Sponge iron plants are designated as red-category industries due to their emission-intensive nature. The absence of emission stack data, air quality modelling, or compliance with prescribed norms on particulate matter, NO<sub>x</sub>, SO<sub>2</sub> , and volatile organic compounds (VOCs), renders the proposed project environmentally hazardous and legally untenable.

### 4. Violation of the Water (Prevention and Control of Pollution) Act, 1974

The Respondent Company has allegedly drilled and operationalized borewells for groundwater extraction without the necessary

permissions from the Central Ground Water Authority (CGWA) or the Jharkhand Ground Water Board, as required under the CGWA Guidelines, 2015. Such unauthorized withdrawal of groundwater—especially in an agriculturally reliant region—constitutes a violation of Sections 24 and 25 of the Water Act and endangers community water security and ecosystem sustainability.

5. Violation of the Panchayats (Extension to the Scheduled Areas) Act, 1996 (PESA)

The area in question is a Fifth Schedule Area under Article 244(1) of the Constitution. Section 4(d), (e), and (i) of the PESA Act, 1996 mandates prior informed consent of the Gram Sabha for land acquisition, development planning, and utilization of natural resources. No Gram Sabha consent either orally or in writing has been obtained from Nutangarh Panchayat or its constituent villages. This failure alone renders the entire project constitutionally null and void, irrespective of its environmental or commercial justification. The newspaper report as reported by the daily newspaper (Prabhat Khabar) is annexed hereto and marked as **Annexure-“3”**

6. Violation of Article 21 of the Constitution of India;

The right to life under Article 21 has been judicially interpreted by the Hon'ble Supreme Court in Subhash Kumar v. State of Bihar [(1991) 1 SCC 598] and M.C. Mehta v. Union of India to include

the right to a clean, safe, and sustainable environment. The Respondent's actions—ranging from illegal construction to air and water pollution—pose a direct and grave threat to this right and invoke constitutional remedy through the National Green Tribunal.

#### 7. Violation of Article 244(1) Read with Article 13(3)(A) of the Constitution;

The Scheduled Areas receive special constitutional protection. Any executive action or law violative of tribal self-governance principles can be struck down as being inconsistent with the fundamental law of the land. The Respondent's operations, undertaken in a Scheduled Area without due legislative or community sanction, amount to a constitutional trespass and are liable to be declared ultra vires.

#### 8. Violation of Principles of Environmental Jurisprudence Recognized in India;

The Respondent's conduct falls afoul of core environmental principles such as:

Precautionary Principle – the burden of proof lies on the polluter to demonstrate that activity is environmentally benign;

Polluter Pays Principle – the violator must bear the cost of environmental remediation;

Public Trust Doctrine – natural resources are held by the State in trust for the people and cannot be alienated for private gain without due process.

These principles, as enunciated in *Vellore Citizens Welfare Forum v. Union of India* [(1996) 5 SCC 647] and *M.C. Mehta v. Kamal Nath* [(1997) 1 SCC 388], are binding law under Article 141 of the Constitution.

#### **9. Violation of the Doctrine of Legitimate Expectation**

The Applicant communities had a legitimate expectation that no development activity would commence without lawful clearances, due consultation, and environmental protections. The Respondent's conduct has betrayed the trust reposed by the community in regulatory mechanisms and subverted the integrity of environmental governance.

#### **Limitation**

That the cause of action in the present case is of a continuing nature, as the environmental violations, unauthorized construction activities. The construction works and related activities that form the subject matter of this application are currently in progress, and the resulting environmental damage is continuing. Therefore, the limitation period is being computed from the date of continued cause and not from a single isolated event. Hence, this application is well within the statutory period of limitation as per law.

## **PRAYER**

That the applicant humbly prays that this Hon'ble court may kindly be pleased to pass the following reliefs and/or order or orders:

A) Quash the public hearings conducted on 04.10.2024 and 13.12.2024 as being illegal, coercive, manipulated, and in clear violation of Clause 7 of the EIA Notification, 2006, and the principles of natural justice, thereby rendering the process invalid and non-est in the eyes of law.

B) Declare the construction and expansion activities undertaken by Respondent No. 1 – M/s Gajanan Ferro Pvt. Ltd. – in and around Kakurama, Kadambada, and Manikabada, without valid environmental clearance, as unlawful, unauthorized, and a violation of the Environment (Protection) Act, 1986.

C) Direct Respondent No. 1 to immediately cease and desist from any further construction, site development, or industrial activity in the proposed project area pending final disposal of this matter and subject to lawful environmental approvals.

D) Declare that the proposed industrial expansion by M/s Gajanan Ferro Pvt. Ltd. within the jurisdiction of the Fifth Schedule Area is void ab initio due to the absence of prior and informed Gram Sabha consent, as mandated under the

Panchayats (Extension to the Scheduled Areas) Act, 1996 (PESA), and Article 244(1) of the Constitution of India.

E) Direct the Jharkhand State Pollution Control Board, SEIAA, and MoEF&CC to conduct a fresh Environmental Impact Assessment and organize a new public consultation only within the project-affected area and in strict compliance with applicable environmental regulations, ensuring full participation of Gram Sabha members.

F) Constitute an Independent Expert Committee of ecologists, social scientists, and environmental engineers to:

- I. Conduct a site inspection and assessment of the environmental degradation already caused by the illegal construction;
- II. Evaluate the projected impact of the proposed sponge iron and power plant on air quality, water availability, soil fertility, and human health.

G) Direct the Ministry of Industry, Government of India, and the Department of Revenue and Land Reforms, Government of Jharkhand, to review and withhold any land use conversion or industrial facilitation for the project until the environmental concerns and constitutional safeguards are fully addressed.

H) Pass such other or further order(s) as this Hon'ble Tribunal may deem just and proper in the facts and circumstances of the present case, in the interest of environmental justice and the protection of constitutional rights of Scheduled Tribes.

### **INTERIM RELIEFS**

A. Issue an ad-interim injunction restraining Respondent No. 1 from carrying out any further construction, erection, excavation, material transport, or operation in the area pending final disposal of the present Original Application.

B. Direct Respondent No. 2 (JSPCB) to conduct an immediate on-site investigation and submit a report on the current status of construction and any violation of environmental law.



FILED BY: **PANHU RAI**

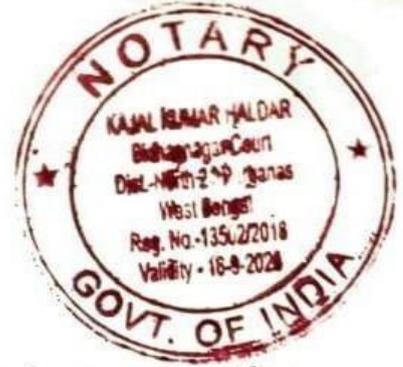
**ADVOCATE**

F-1296/2016

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ADVOCATE FOR THE APPLICANT(S)



BEFORE THE NOTARY PUBLIC  
AT BIDHANNAGAR  
DIST.-NORTH 24 PARGANAS  
WEST BENGAL

## AFFIDAVIT

I, **Daso Ram Hansda**, son of Late Dhanuram Hansda, aged about \_\_\_ years, resident of Village Manikabeda, Post & Police Station – Dhalbhumgarh, District – East Singhbhum, State of Jharkhand, Pin Code – 832302, do hereby solemnly affirm and state as follows:

That I am the **authorized representative** of the Applicant(s) in the above matter and I am well acquainted with the facts, circumstances, and documents pertaining to this case.

That the facts stated in the accompanying Original Application, including all paragraphs, statements, submissions, annexures, and enclosures, have been drafted under my instructions and supervision, and I state that the same are true and correct to the best of my knowledge and belief.

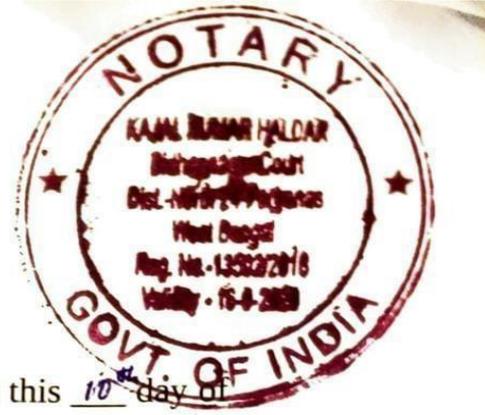
That I am also filing this Application on behalf of the **Village Gram Sabha Members** of Villages **Kakurama, Amda, Manikabeda, Kadambeda, Ghoshda, Tikrapada, Kandrapara, Jorshol, and adjoining hamlets**, all of which fall under **Nutangarh Gram Panchayat, Block Dhalbhumgarh, District East Singhbhum, State of Jharkhand, Pin – 832302**, and that I have been duly authorised to represent the community in this matter.

That the contents of the Original Application are not being filed for personal gain, political motives, or publicity, and are based solely on public interest, environmental protection, and constitutional obligations of the State and industrial proponents.

That the documents and annexures filed along with the application are true copies of their respective originals.

*Daso Ram Hansda*

10 JUL 2025



### VERIFICATION

Verified at Dhalbhumgarh, District East Singhbhum, Jharkhand, on this 10<sup>th</sup> day of July, 2025, that the contents of this affidavit are true and correct to my knowledge and belief and that no part of it is false and nothing material has been concealed therefrom.

Daso Ram Hansda

**DEPONENT**

**Daso Ram Hansda**

S/o Dhanuram Hansda

Resident of Manikabeda, P.S. & P.O. Dhalbhumgarh

District East Singhbhum, Jharkhand – 832302

10 2025

**Annexure- "1"**



**Expansion work In progress.**

**Annexure- "1"**



**Tribal people of the vilage gathered for protest againsttthe expansion of theplant, M/S Gajanann Ferro Pvt. Ltd.**

## Annexure "2"

दैनिक  
भारकर

घाटशिला 05-10-2024

पाकुरा-बहरावाड़ा-मुसाबनी

जायरा-गालुडी

dainikbhaskar.com

# पावर प्लांट निर्माण की जनसुनवाई हंगामे के बाद स्थगित

भारकर न्यूज़ • डैनिकभारकर

नूतनगढ़ पंचायत के आमदा स्कूल भवन में राजश्वर को झारखंड राज्य प्रदूषण नियंत्रण परिषद की ओर से कटमवेड़ा गांव में विजली उत्पादन के लिए 76 मेगावाट के कैप्टिव पावर प्लांट निर्माण को लेकर पर्यावरणीय स्थिति को लेकर आयोजित लोक सुनवाई भारी हंगामे के बाद स्थगित कर दिया गया। अधिकारियों द्वारा समझाने का प्रयास किया गया इसके बाद भी हंगामा बंद नहीं हुआ तो सुनवाई को स्थगित करना पड़ा। इस दौरान पंचायत प्रतिनिधियों के साथ धक्का बूझकी का भी आरोप लगाया गया। अगली तिथि बाद में तय होगी।

नूतनगढ़ पंचायत के भूमि सुधार उपसमार्हां नीत निखिल सुरीन समेत अन्य सारे पदाधिकारी के पहुंचने के बाद जैसे ही सुनवाई शुरू हुई, इस दौरान कुछ लोगों ने पावर प्लांट लगाने के विरोध में हंगामा मचाना शुरू कर दिया। ग्रामिण स्कूल परिसर में लोकसुनवाई करने को लेकर भी विरोध जता रहे थे। ग्रामीण इतने उग्र थे कि वे अधिकारियों तथा पंचायत प्रतिनिधियों पर भी भड़कास निकाला। पावर प्लांट तथा स्कूल परिसर में इस तरह का लोक सुनवाई करने का विरोध कर रहे थे। कुछ देर के लिए ग्रामीणों ने गेट पर खड़ा होकर अधिकारियों के जाने का रास्ता अवरुद्ध करने का भी प्रयास किया था। लोक सुनवाई में एलआरडीसी नीत निखिल सुरीन, रीजनल ऑफिसर उम प्रकाश, रजिस्ट्रार अमृता मिश्रा, कार्यपालक दंडाधिकारी अमन कुमार, पुलिस

इंस्पेक्टर मनोज कुमार गुप्ता अदि मौजूद थे। समझाने का तरीका नहीं दे पायीं लोक सुनवाई का विरोध करनेवालों को पुलिस इंस्पेक्टर मनोज कुमार गुप्ता, कार्यपालक दंडाधिकारी अमन कुमार, पंचायत समिति सदस्य आशा शीत मुखिया पायो हेमम तथा अधिकारियों द्वारा लोगों को बार-बार समझाने का प्रयास करते रहे पर ग्रामीणों के अंततः आक्रोशित थे कि किसी का भी बात सुनने को तैयार नहीं थे। पावर प्लांट किसी भी हाल पर न हो इसका मांग करते रहे। इस दौरान लोगों ने उपस्थित अधिकारियों को गाली बोलना आमदा परिसर में हो रही इस तरह का लोक सुनवाई कार्यक्रम में लाठर चपीकर से हो रही बात के कारण विद्यार्थियों का पढ़ाई में डिस्टर्ब हो रही है। इसे तुरंत बंद करने का मांग करते हुए एक इमन भी दीया।



जनसुनवाई में विरोध जता रहे लोगों को समझती पुलिस।

## महिला जनप्रतिनिधियों के साथ हुई धक्का-मुक्की

नूतनगढ़ पंचायत के मुखिया पायो हेमम तथा पंचायत समिति सदस्य आशा सीट ने बताया कि लोक सुनवाई के दौरान विरोध जता रहे लोगों को समझाने का प्रयास करते पर कई लोगों ने उनके साथ दुर्व्यवहार करते हुए गाली गलौज के साथ धक्का मुक्की की। यह काफी दुःख तथा निरदयी घटना है। इसकी शिकायत थाना में की जाएगी। मुझाबटी गांव के ग्राम प्रधान प्रणव भारती ने बताया कि

हमारे पंचायत को भी पावर प्लांट का निर्माण होने जा रही है। इसका खेद है। इसमें क्षेत्र के सभी लोगों को काम मिलेगा साथ ही क्षेत्र में रोजगार का अवसर भी मिलेगा। किसी भी हाल में पावर प्लांट का निर्माण में अंतर्भाव होने नहीं देते। इसको लेकर बहुत उग्र पंचायत के सभी गांव के ग्राम प्रधान और सदस्यों का बैठक आयोजित कर निर्णय लिया जाएगा।

850 लोगों को काम करने का मिलेगा अवसर प्रस्तावित कैप्टिव पावर प्लांट से 76 मेगावाट विजली उत्पादन होगी। इस पावर प्लांट में उपयोग होने वाला पानी सुवर्णरेखा नदी से पानी लाकर उपयोग किया जाएगा गजामन फेरी पैन्डरी में जो भी चिमनी से धुआं निकलेगा उसी के सहारे पावर प्लांट में पावर बनाने में उपयोग किया जाएगा। पावर प्लांट में किसी भी तरह का कोयला का उपयोग करने का आवश्यकता नहीं रहेगा। प्रदूषण मुक्त के लिए आधुनिक व्यवस्था भी निश्चित है। यह पावर प्लांट बनने से 850 लोगों को काम करने का अवसर मिलेगा।

**TRANSLATED****Public hearing for power plant construction postponed after uproar.**

The public hearing organised by Jharkhand State Pollution Control Board in Amda School Bhawan of Nutangarh Panchayat on Friday regarding environmental clearance for the construction of a 76 watt captive power plant for power generation in Kadamveda village turned out to be a huge success. The officials tried to convince the people but even after that the ruckus did not stop and the hearing had to be postponed. During this, there were allegations of pushing and shoving with the Panchayat representatives. The next date will be fixed later.

What is the matter?

A large number of villagers had already gathered before 11 a.m. for the public hearing at the Aamda school premises. As soon as the hearing began, in the presence of Ghatsila's Land Reforms Deputy Collector Surin and other officials, some people started creating a commotion in protest against the proposed power plant. The villagers were expressing opposition to holding a public hearing on the school grounds. They were so agitated that they vented their anger on the officials and the panchayat representatives as well. They were protesting both the power plant and the decision to conduct such a public hearing on the school premises.

At one point, the villagers even attempted to block the gate and prevent the officials from leaving. The public hearing was attended by LRDC Nikhil Surin, Regional Officer Ram Prakash, Scientist Amrita Mishra, Executive Magistrate Aman Kumar, Police Inspector Manoj Kumar Gupta, among others.

The villagers protesting the hearing were not willing to listen. Police Inspector Manoj Kumar Gupta, Executive Magistrate Aman Kumar, Panchayat Committee member Asha Seat Mukhia Payoh Hazam, and other officials kept trying to reason with them. However, the villagers were so furious that they refused to listen to anyone. They kept demanding that the power plant should not be built under any circumstances.

During the protest, people also pointed out that the use of loudspeakers during the public hearing being conducted at the Aamda Middle School premises was disturbing the students' studies. They demanded that it be stopped immediately and also submitted a memorandum regarding the issue.

**"Manhandling of Women Representatives"**

Payoh Hangan, the Mukhia (Head) of Nutangarh Panchayat, and Asha Seat, the Panchayat Committee member, stated that during the public hearing, when they tried to pacify the protesting individuals, several people misbehaved with them, using abusive language and even manhandling them. This is a very unfortunate and condemnable incident. A complaint will be lodged at the police station regarding this.

Pranav Mahto, the village head of Murakati village, stated that a power plant is going to be constructed in our panchayat area. This is a matter of great joy. Many people from the region will get employment, and it will create job opportunities locally. Under any circumstances we will not allow any kind of obstacles in the construction of the power plant. In this regard, a meeting of all village heads and other members of the panchayat will soon be convened to make a decision.

**"Opportunity for 850 People to Get Employment"**

The proposed power plant will generate 70 megawatts of electricity. The water required for this power plant will be brought from the Subarnarekha River. The smoke emitted from the chimneys of the Gajanann Ferro Company will be utilized to generate power in the plant. There will be no need to use coal of any kind in the power plant. Modern systems will also be implemented to ensure it remains pollution-free. The construction of this power plant will create job opportunities for 850 people.

**दैनिक  
भास्कर**

घाटशिला 05-10-2024

# गजानन फेरो कंपनी का विस्तारीकरण रोकने पर अड़ी भारत आदिवासी पार्टी

भास्करन्यूज़ | धालभूमगढ़

धालभूमगढ़ के कांदरबेड़ा मौजा में लगने वाली पावर प्लांट का विरोध जताते हुए भारत आदिवासी पार्टी की ओर से प्रखंड विकास पदाधिकारी बबली कुमारी को भारत का संविधान अनुच्छेद 244 (1) का उल्लंघन करने के विरोध पर तथा गजानन फेरो कंपनी का विस्तारीकरण नहीं करने की मांग को लेकर एक ज्ञापन सौंपा गया।

ज्ञापन में लिखा है नूतनगढ़ ग्राम पंचायत वासियों का कहना है कि पांचवी अनुसूचित क्षेत्र में बिना ग्राम सभा की अनुमति के ना जनसुनवाई हो सकती है और ना



वीडीओ को ज्ञापन सौंपते भारत आदिवासी पार्टी के सदस्य।

गजानन फेरो कंपनी का विस्तारीकरण किया जा सकता है। शुकवार को आमदा स्कूल भवन परिसर में आयोजित जनसुनवाई में उपस्थित एलआरडीसी नित निखिल सूरिन रीजनल ऑफिसर राम प्रकाश, साइंटिस्ट अमृता मिश्रा मजिस्ट्रेट अमन कुमार के ऊपर भारत के संविधान अनुच्छेद

244 (1) तथा 13(3)(A) के उल्लंघन करने के खिलाफ सख्त कानूनी कार्रवाई करते हुए गजानन फेरो प्राइवेट लिमिटेड के विस्तारीकरण को रद्द करने का मांग की है। गैर संवैधानिक रूप से कंपनी का विस्तारीकरण करने पर ग्रामीणों द्वारा उग्र आंदोलन किया जाएगा।

**TRANSLATED**

DATE; 05/10/2024

**Bharat Adivasi Party Opposes Expansion of Gajanan Ferro Company****Dhalbhumgarh:**

The Bharat Adivasi Party has strongly opposed the proposed power plant to be set up in Mouza Kandarbeda of Dhalbhumgarh. A memorandum was submitted to Block Development Officer **Babli Kumari**, protesting the violation of **Article 244(1)** of the **Constitution of India** and demanding that the expansion of **Gajanan Ferro Pvt. Ltd.** be halted.

The memorandum states that the residents of **Nutangarh Gram Panchayat** assert that in **Fifth Schedule areas**, no public hearing or expansion of **Gajanan Ferro Company** can be conducted without the **approval of the Gram Sabha**.

During the public hearing held on Friday at the **Amda school premises**, officials present—**LRDC Nit Nikhil Soren, Regional Officer Ram Prakash, Scientist Amrita Mishra, and Magistrate Aman Kumar**—were accused of violating **Articles 244(1) and 13(3)(A)** of the Indian Constitution. The demand was made for strict legal action against them and **cancellation of the expansion of Gajanan Ferro Pvt. Ltd.**

The villagers warned that if the company proceeds with the expansion in an unconstitutional manner, a **massive protest movement** will be launched by the local residents.

## Annexure "2"

दैनिक भास्कर घाटशिला 09-10-2024

आक्रोश • नूतनगढ़ पंचायत के कांकुरामा गांव में ग्राम सभा कर कंपनी के संचालन को लेकर चर्चा की गजानन फेरो के विस्तारीकरण का ग्रामीणों ने किया विरोध

भास्करन्यूज़ | घाटशिला

नूतनगढ़ पंचायत के कांकुरामा गांव में ग्राम प्रधान अमल कुमार पानी के अध्यक्षता में एक सामूहिक ग्राम सभा का आयोजन किया गया। इस ग्राम सभा में कदमबेड़ा मौजा स्थित गजानन फेरो प्राइवेट लिमिटेड कंपनी संचालन को लेकर विशेष चर्चा की गई। इस दौरान बैठक में गजानन फेरो कंपनी के द्वारा 2011 से लगातार कंपनी चलाया जा रहा है।

इसका सीएसआर फंड किसके द्वारा तथा किन-किन के नाम पर दिया गया इसके सारे रिकॉर्ड का मांग करने को लेकर चर्चा की गई। साथ ही इस कंपनी में वर्तमान कितने स्थानीय लोगों को रखा है

धालभूमगढ़ में गजानन फेरो प्राइवेट लिमिटेड कंपनी के विस्तारीकरण का विरोध जताते ग्रामीण।

नेकरी दिया गया है उसकी सूची, इस कंपनी में कितने लोग कार्यरत है नाम के साथ सूची, जब से कंपनी चालू हुआ है तब से लेकर आज तक क्वॉटर ओवर रिकॉर्ड

कंपनी से मांग करने का निर्णय लिया गया। पर्यावरण स्वीकृति पत्र की छाया प्रति कंपनी से मांग करते हुए लेने का निर्णय लिया गया। पर्यावरण पर कुप्रभाव को लेकर

सामूहिक ग्राम सभा में निर्माण लिया गया कि प्लॉट का विस्तारीकरण रद्द किया जाए। अन्यथा उग्र अंदोलन करने का निर्णय भी लिया गया। साथ ही

प्लॉट में जो निर्माण कार्य जारी है उसपर तत्काल रोक लगाया जाए। इसको लेकर कानूनी कार्यवाही करने का निर्णय लिया गया।

इस मौके पर टिकरपाड़ा गांव के ग्राम प्रधान शांखी ठुठ, बांगरकला गांव के ग्राम प्रधान अजय हेमब्रम, कंझपाड़ा गांव के ग्राम प्रधान मंगल मुर्मू, भारत आदिवासी पार्टी के जिला अध्यक्ष इंद्रजीत मुर्मू, सचिव इंद्रजीत मुंडा, चर्यकारी अध्यक्ष आतिश मारी, निरल मुंडा, बाबुराम मंडी, दुर्गा प्रसाद सिंह, सनातन नायक मो शाकिब, सागर पानी, पिंटू पानी, टिकू पानी, सचिन नायक, फरु मुर्मू, अमल नायक, सनातन पानी, राहुल नायक, विश्वजीत पानी, दीपक पानी, गुनाधर पानी आदि थे।


**TRANSLATED**

DATE; 09/10/2024

**Villagers Protest Expansion of Gajanan Ferro**

A **community Gram Sabha** was held under the chairmanship of **Village Head Amul Kumar Pani** in **Kankurama village of Nutangarh Panchayat**. The main topic of discussion was the operation of **Gajanan Ferro Private Limited**, located in **Kadambra Mouza**.

During the meeting, it was noted that the company has been operational since **2011**, and questions were raised regarding **how the company's CSR (Corporate Social Responsibility) funds have been used**, including **who received them and under what names**. The villagers decided to **demand the full record** of this.

Additionally, the Gram Sabha resolved to request:

- A list of **how many local residents have been given permanent jobs** in the company.
- A **complete list of current employees with their names**.
- The **turnover record of the company from its inception to date**.
- A **copy of the environmental clearance certificate**.

Due to the **adverse environmental impact**, the Gram Sabha collectively resolved that **the company's expansion should be canceled**. Otherwise, they decided to **launch a strong agitation**.

Furthermore, the assembly resolved to **immediately halt ongoing construction at the plant** and to pursue **legal action** against it.

Present at the meeting were:

- **Village Heads:** Shankho Tudu (Tikrapada), Ajay Hembram (Bangarkala), Mangal Murmu (Kandrapada)
- **Bharat Adivasi Party** members: District President Indrajit Murmu, Secretary Indrajit Munda, Acting President Atish Mardi, Nil Munda, Baburam Mandi
- Other attendees: Durga Prasad Singh, Sanatan Nayek, Md. Shakib, Sagar Pani, Pintu Pani, Diku Pani, Sachin Nayak, Phanu Murmu, Amal Nayek, Sanatan Pani, Rahul Nayek, Biswajit Pani, Deepak Pani, Gunadhar Pani, and others.

## Annexure "2"

दैनिक  
भास्कर

घाटशिला 03-12-2024

# ग्राम सभा में गजानन फेरो कंपनी के विस्तारीकरण पर की गई चर्चा

ग्रामीणों ने विस्तार से हो रही परेशानी को लेकर विरोध करने का लिया निर्णय



भास्करन्यूज | घाटशिला

नूतनगढ़ पंचायत के मानिकावेड़ा तथा कांकुरंभा गांव के सीमा पर शीतला मंदिर के समीप ग्राम प्रधान शंकर किस्कू तथा अमल पानी की अध्यक्षता में एक ग्राम सभा का आयोजन हुआ। इस ग्राम सभा में कदमवेड़ा मौज स्थित एम/एस गजानन फेरो प्राइवेट लिमिटेड स्पंज आयरन कैपटिव पावर प्लांट निर्माण को लेकर तथा सुनवाई की प्रक्रिया पर्यावरण तथा वन मंत्रालय भारत सरकार की अधिसूचना संख्या एसओ 1533 तथा संशोधित अधिसूचना संख्या एसओ 3067(इ) के पीआर नंबर

कंट्रोल बोर्ड (24-25) के आलोक में विशेष चर्चा की गई। बैठक में चर्चा करते हुए स्पंज आयरन प्लांट निर्माण होने से या विस्तारीकरण होने से मौजा कांकुरंभा, मानिकावेड़ा, घोषदा, जोड़सोल, एकताल, गोगलो, कांडरापड़ा, टिकरापारा मौजा के किसानों के जमीन पर प्रभाव पड़ने को लेकर आपत्ति जताई गई। साथ ही बैठक में यह भी निर्णय लिया गया कि पावर प्लांट सह स्पंज आयरन प्लांट विस्तारीकरण करने से स्थानीय लोगों पर पर्यावरण प्रदूषण का प्रभाव पड़ेगा। प्लांट विस्तारीकरण से लगभग 5 एकड़ कृषि योग्य जमीन पर दूष्प्रभाव

भी प्रदूषित होगा। भू जल स्तर में कमी होने का खतरा है। जनजीवन पर बीमारी का असर होगा। किसानों द्वारा पाले जा रहे पशुओं पर प्रभाव पड़ेगा। इसको देखते हुए ग्रामीणों द्वारा प्लांट विस्तारीकरण पर नाराजगी जताई गई। साथ ही ग्राम सभा द्वारा लिया गया निर्णय की प्रतिलिपी वरिय अधिकारी को देने की बात कही गई। इस बैठक में टिकरापाड़ा के प्रधान सुखदा हेम्ब्रम, घोषदा के शांखो टुडू, सोनातन पानी, हरेंद्र पानी, सपन कुमार पानी, अमल नायक, फगु मुर्मू, लुधु मुर्मू, जितेंद्रनाथ पानी, महामाय पानी, राजकुमार पानी, बरोली पानी, नौभाग्य पानी

**TRANSLATED**

DATE; 03/12/2024

**Discussion on the Expansion of Gajanan Ferro Company Held in Gram Sabha**

**Villagers Decide to Oppose Due to Increasing Troubles from the Expansion**

A **Gram Sabha** was held near the Sheetla Temple, located on the border of **Manikabeda** and **Kankuramba villages** under **Nutangarh Panchayat**, under the chairmanship of **Gram Pradhans Shankar Kisku** and **Amal Pani**. The agenda of the meeting was to discuss the construction of the **M/s Gajanan Ferro Pvt. Ltd. Sponge Iron Captive Power Plant** at **Mouza Kadambeda**, as well as the process of public hearing in light of the **Ministry of Environment and Forests, Government of India's Notification No. SO 1533 and Amended Notification No. SO 3067(E)** with PR Number issued by the **Pollution Control Board (2024-25)**.

During the meeting, serious objections were raised regarding the negative impact the construction or expansion of the Sponge Iron Plant would have on the agricultural lands of **Mouzas Kankuramba, Manikabeda, Ghoshda, Jodshol, Ektal, Goglo, Kandarapada, and Tikrapara**. It was also decided in the meeting that the **expansion of the power-cum-sponge iron plant** would lead to **environmental pollution** affecting the **local population**.

The expansion would cause **damage to approximately 5 acres of cultivable land**, pose a threat to the **groundwater level**, negatively impact **public health**, and affect the **livestock** reared by the farmers. In view of these concerns, the villagers expressed strong **discontent** over the proposed plant expansion.

It was also decided that a **copy of the Gram Sabha resolution** would be submitted to the **senior administrative authorities**.

Among those present in the meeting were:

- **Sukhda Hembram**, Pradhan of Tikrapara
- **Shankho Tudu** of Ghoshda
- **Sonatan Pani, Harendra Pani, Sapan Kumar Pani, Amal Nawek, Fagu Murmu, Ludhu Murmu, Jitendranath Pani, Mahamay Pani, Rajkumar Pani, Baroli Pani, Saubhagya Pani**, and others.

## Annexure –"2"

**दैनिक  
भास्कर**

घाटशिला 14-12-2024

**पावर प्लांट को एनओसी नहीं देने की मांग को लेकर ग्रामीणों की शिकायत**

धालभूमगढ़। पर्यावरणीय लोक सुनवायी के बाद कुछ ग्रामीणों ने गजानन फेरो प्राइवेट लिमिटेड के पावर प्लांट निर्माण व प्लांट विस्तारीकरण का एनओसी नहीं देने की मांग को लेकर लिखित शिकायत की। शिकायत में लिखा है कि बिना ग्राम सभा द्वारा हम सभी प्रभावित ग्रामवासी उसे कभी भी एनओसी नहीं देंगे, प्रोजेक्ट का डेमो कॉपी बिना देखे प्रभावित ग्रामवासी एनओसी नहीं देंगे। कंपनी के अंदर जितना भी डीप बोरिंग है, एक को छोड़कर बाकी सभी डीप बोरिंग को बंद करने, कचरा पानी बांस काठिया नाला में जाने से रोकने की मांग की गई। जब तक बंद पूरा नहीं होगा, तब तक ग्रामीणों द्वारा एनओसी नहीं देने की जानकारी दी गई। लिखित शिकायत में संजय पानी, हरेंद्र पानी, राजकुमार पानी, चंचल पानी, राहुल नायेक, आर्यंत पानी आदि ग्रामीणों का हस्ताक्षर है।

**TRANSLATED****Date:014/12/2024****Villagers File Complaint Demanding Denial of NOC to Power Plant****• Dhalbhumgarh**

Following the **environmental public hearing**, some villagers submitted a **written complaint** demanding that **no NOC (No Objection Certificate)** be granted for the construction and expansion of the **Gajanan Ferro Private Limited Power Plant**.

The complaint states that **without the consent of the Gram Sabha**, none of the affected villagers will ever give an NOC. They further asserted that **they will not approve the project without first reviewing the project's demo copy**.

The villagers have demanded that **all deep bore wells inside the company premises, except for one, be shut down**, and that **wastewater discharge into the Bans Kathia stream be stopped**. Until these demands are met, the villagers stated that they **will not grant any NOC**.

The written complaint bears the **signatures of villagers including Sanjay Pani, Harendra Pani, Rajkumar Pani, Chanchal Pani, Rahul Nayek, Ayant Pani**, among others.

## Annexure- "3"

सेवा में,

जिला परिषद सदस्य (पूर्वी सिंघूम), धालभूमगढ़  
अनुमण्डल पदाधिकारी, (धातशिला)

अंचल अधिकारी, धालभूमगढ़

प्रखंड विकास पदाधिकारी, धालभूमगढ़

थाना-प्रभारी, धालभूमगढ़

मुखिया, नूतनगढ़ पंचायत

पंचायत समिति सदस्य, नूतनगढ़

वर्ड सदस्य, नूतनगढ़, काकुररामा, मन्कावेश, आमदा

ग्राम प्रधान, नूतनगढ़, काकुररामा, मन्कावेश, आमदा

पूर्वी-सिंघूम, झारखण्ड, 832302

महाशय,

उपरोक्त विषय के संबंध में अवगत करना है कि हम

सभी धालभूमगढ़ (प्रखण्ड) ग्राम- मन्कावेश, काकुररामा व नूतनगढ़  
आमदा के ग्रामवासीयों Gajanan Ferro लि. लव कंपनी जो ग्रामों  
पूर्वरूप से अवस्थित है। ग्राम में अवस्थित यह कंपनी पुनः नये पावर  
प्लांट स्थापना करने का प्रयत्न बना रही है। हम सभी ग्रामवासी इस  
पावर प्लांट (नयी) का पूर्णरूप से विरोध करते हैं एवं इस नयी पावर  
प्लांट के स्थापना से पड़ने वाली ग्रामवासीयों के प्रति पड़ने दुष्प्रभाव  
के विषय में हम सभी द्वारा विद्वानरूप से विचार-विमर्श किया गया  
है जो निम्नलिखित बिन्दुओं को अवलोकित किया गया है:-

1. पावर प्लांट में कौमल का इस्तेमाल से पर्यावरण प्रदूषण!
2. लगभग 200 एकड़ कृषि भूमि पर दुष्प्रभाव!
3. मूल संबंधित समस्याएँ
4. स्वास्थ्य संबंधित समस्याएँ

व अन्य कई और समस्याओं का सामना  
भविष्य में ग्रामवासीयों को करना पड़ सकता है। अतः सभी पदाधिकारियों  
से नम्र विवेदन हम सभी ग्रामवासीयों इस विषय को गंभीरता से संज्ञा  
में लेकर Gajanan Ferro लि. लव. कंपनी को NOC प्रदान नहीं किया  
इसके लिए हम सभी ग्रामवासी सदा अकारि रहेंगे।

आपका विश्वासी  
समस्त ग्रामवासी (मन्कावेश, काकुर  
आमदा) धालभूमगढ़ 832302.

**TRANSLATED**

To

The Hon'ble Zila Parishad Member (East Singhbhum),  
 Sub-Divisional Officer, Dhalbhumgarh (Ghatshila),  
 Circle Officer, Dhalbhumgarh,  
 Block Development Officer, Dhalbhumgarh,  
 Officer-in-Charge, Dhalbhumgarh Police Station,  
 Mukhiya, Nutangarh Panchayat,  
 Panchayat Committee Member, Nutangarh,  
 Ward Members - Itnagarh, Kakurama, Manikabesh, Amda,  
 Village Heads - Ratangarh, Kakushma, Manikabesh, Amda,  
 East Singhbhum, Jharkhand - 832302

**Sir/Madam,**

We, the residents of villages **Manikabeda, Kakurama, Kadambeda, and Amda** under Dhalbhumgarh Block, would like to respectfully bring to your attention that **Gajanan Ferro Pvt. Ltd**, a company already operating in our village, is now planning to set up a **new power plant** in the same area.

We, the villagers, **strongly oppose** the establishment of this new power plant. After extensive discussion among the residents regarding the potential negative impacts of the plant on our lives and environment, we would like to place the following points on record:

1. Environmental pollution due to the use of coal in the plant.
2. Adverse impact on nearly **200 acres of agricultural land**.
3. Water-related issues.
4. Health-related problems.

Along with these, there may be several other serious challenges that the villagers will have to face in the future.

Therefore, we **earnestly request concerned authorities** to treat this matter with utmost seriousness and **refrain from granting NOC (No Objection Certificate)** to Gajanan Ferro Pvt. Ltd for this proposed power plant. We, the villagers, will be forever grateful for your support.

**Sincerely,**  
 All the villagers of  
 Manikabeda, Kaku  
 rama, and Amda  
 Dhalbhumgarh-  
 832302

## Annexure- "3"

सामुहिक ग्राम सभा

आम दिनांक 8/10/2024 को कांकरापा ग्राम के ग्राम प्रधान अमल कुमार पानो के अध्यक्षता में सामुहिक ग्राम सभा का आयोजन किया गया जिसमें निम्न बिन्दुओं पर चर्चा किया गया

- ① गणानन्द डैरी कंपनी के द्वारा लगातार 2011 साल से कंपनी चलाना जा रहा है इसका CSR फंड किसके द्वारा और किन किन के नाम पर किया गया। इसका सारा रिकॉर्ड दिया जाय।
- ② वर्तमान में गणानन्द डैरी कंपनी में प्रभावित कितने स्थानीय व्यक्तियों को नौकरी दिया गया है। सूची दिया जाय।
- ③ वर्तमान में गणानन्द डैरी कंपनी में कितने लोग काम कर रहे हैं सभी को सूची उपलब्ध किया जाय।
- ④ जब से गणानन्द कंपनी बसा है तब से लैकट भाजतक का टर्न ओवट रिकॉर्ड दिया जाय।
- ⑤ पर्यावरण स्वीकृति फंड का धारा प्रति दिया जाय
- ⑥ ग्राम द्वारा गणानन्द डैरी कंपनी के स्थापित होने से पहले दिया गया अनापति प्रमाण पत्र दिया जाय।

इन मांगों को नहीं पूरा करने की सूचना में एवं पर्यवेक्षण पर कुपत्राव सव को मंजूर रखते हुए समुहिक ग्राम सभा निर्णय लेता है कि प्लॉट का विस्तारोक्त रूढ़ किया जाय। अन्यथा इस आन्दोलन किया जायगा। साथ ही वर्तमान में जो निर्माण कार्य जारी है उसे तत्काल रोक जाय अन्यथा कार्रवाई कार्यही किया जायगा।

ग्राम प्रधान  
कांकरापा

मंगल मूर्मु  
MANGAL MURMU  
GRAM PRADHAN  
VIII - KANDRAPARA  
P.O. - MOHULISHOL  
BLOCK - DHALBHUMGARH  
DIST - SINGHBHUM (JHARKHAND)

**TRANSLATED****Collective Gram Sabha (Village Assembly)**

**Date:** 08/10/2024

**Location:** Village Kakurama

**Chairperson:** Village Head *Amal Kumar Pani*

A **collective Gram Sabha** was held today under the chairmanship of Village Head **Amal Kumar Pani** in Kakurama village, where the following points were discussed:

1. **Since 2011**, Gajanan Ferro Company has been operating continuously. A detailed record must be provided of how the **CSR (Corporate Social Responsibility) funds** were spent, **by whom and in whose name**.
2. A list must be provided showing **how many local persons affected by the project have been given permanent employment** in the current operations of Gajanan Ferro Company.
3. A complete list of **all persons currently working** in the company must be made available.
4. The **turnover records** of the company from the time of its establishment till date must be provided.
5. A **copy of the Environmental Clearance Certificate** must be given.
6. The **"No Objection Certificate" (NOC)** previously issued by the village before the establishment of Gajanan Ferro Company must be made available.

If these demands are **not fulfilled**, and considering the **adverse environmental impacts**, the **collective Gram Sabha has decided to cancel the proposed expansion** of the plant. If the expansion is not cancelled, an **intensified protest movement will be launched**. Furthermore, **the current construction work must be stopped immediately**, failing which **legal action will be initiated**.

**Mangal Murmu**  
*Village Head*  
(Gram Pradhan)

## Annexure- "3"

सेवा में,

जिला परिषद सदस्य-22 (पूर्वी सिंहभूम, जमशेदपुर)  
 अनुमण्डल पदाधिकारी, (घाटशिला)  
 अंचल अधिकारी, धालभूमगढ़  
 प्रखण्ड विकास पदाधिकारी, धालभूमगढ़  
 थाना-प्रभारी, धालभूमगढ़  
 मुखिया महोदया, नुतनगढ़ ग्राम पंचायत  
 पंचायत समिति सदस्य, नुतनगढ़  
 सभी वॉर्ड सदस्यगण, नुतनगढ़ ग्राम पंचायत  
 सभी ग्राम प्रधान, नुतनगढ़ ग्राम पंचायत

विषय- गजानन फेरो प्रवाइवेट लिमिटेड द्वारा पावर प्लांट लगाने हेतु प्लांट का विस्तारीकरण से पर्यावरण पर पड़ने वाले दुष्परिणाम के संबंध में,

महाशय/महाशया,

उपरोक्त विषय के संबंध में हम सभी नुतनगढ़ ग्राम पंचायत वासियों द्वारा अवगत कराना है कि हम सभी धालभूमगढ़ (प्रखण्ड), जिला-पूर्वी सिंहभूम, ग्राम- मनिकाबेड़ा, काकुररामा, कदमबेड़ा, आमदा, घोषदा के ग्रामवासीयों का कहना है कि कदमबेड़ा स्थित Gajanan Ferro Pvt. Ltd, कम्पनी जो पूर्ण रूप से 12 साल से चल रही है। और वर्तमान स्थिति में कम्पनी पावर प्लांट सह स्पंज आयरन (DRI) स्थापना कर कम्पनी का विस्तारीकरण करना चाहती है, कम्पनी विस्तारीकरण करने हेतु पर्यावरण सम्बन्धी N.O.C प्राप्त करने के लिए झारखण्ड राज्य प्रदूषण बोर्ड, राँची द्वारा जनसुनवाई कार्यक्रम 04.10.2024 को ग्राम-आमदा, में स्थित प्राथमिक विद्यालय आमदा, में रखा गया था, जिसमें स्कूल भी चल रही थी। ग्रामीणों द्वारा प्लांट विस्तारीकरण का विरोध किया गया।

हम सभी ग्रामीण कम्पनी के 500 मीटर के परिधि के तहत आते हैं। जिसका सबसे ज्यादा पर्यावरण संबंधी प्रभाव क्रमशः ग्राम- काकुररामा, आमदा, मनिकाबेड़ा के ग्रामीण आएंगे। हम सभी ग्रामीण इस प्लांट का विस्तारीकरण (पावर प्लांट सह स्पंज आयरन, DRI) का पूर्णरूप से विरोध करते हैं, तथा इस नये पावर प्लांट के स्थापना से पड़ने वाले दुष्प्रभाव के विषय में हम सभी द्वारा विस्तृत रूप से विचार-विमर्श किया किया गया। जो निम्नलिखित बिन्दुओं को अवलोकित किया गया है:-

1. पावर प्लांट पर स्पंज आयरन के इस्तेमाल से पर्यावरण प्रदूषण।
2. लगभग 200 एकड़ कृषि भूमि पर दूष्प्रभाव।
3. भू-जल स्तर कम होना।
4. स्वास्थ्य संबंधित समस्याएँ।

व अन्य कई और समस्याओं का सामना भविष्य में ग्रामीणों को करना पड़ सकता है। अतः सभी पदाधिकारियों से नम्र निवेदन हम सभी ग्रामवासीयों का है कि इस विषय को गंभीरता से संज्ञान लेते हुए Gajanan ferro Pvt.Ltd कम्पनी को पर्यावरण संबंधी अनापत्ति प्रदान नहीं किया जाए। इसके लिए हम सभी ग्रामवासी सदा आपका अभारी रहेंगे।

प्रतिलिपि:- महामहिम, राज्यपाल महोदय, झारखण्ड राँची।  
 प्रतिलिपि:- मुख्यमंत्री महोदय, झारखण्ड सरकार, राँची,  
 प्रतिलिपि:- उपायुक्त, पूर्वी सिंहभूम, जमशेदपुर,  
 प्रतिलिपि:- अध्यक्ष, झारखण्ड राज्य प्रदूषण बोर्ड, राँची

आपका विश्वासी  
 समस्त ग्रामवासी  
 (ग्राम-आमदा, काकुररामा, मनिकाबेड़ा, घोषदा)

16/10/24  
 धालभूमगढ़

ग्राम  
 प्रधान  
 काकुररामा

**TRANSLATED****To,**

District Council Member - Ward 22 (East Singhbhum, Jamshedpur)

Sub-Divisional Officer, Ghatshila

Circle Officer, Dhalbhumgarh

Block Development Officer, Dhalbhumgarh

Officer-in-Charge, Dhalbhumgarh Police Station

Hon'ble Mukhia, Nutangarh Gram Panchayat

Panchayat Samiti Member, Nutangarh

All Ward Members, Nutangarh Gram Panchayat

All Village Heads, Nutangarh Gram Panchayat

**Subject:** Regarding the adverse environmental effects of the proposed expansion of the plant by Gajanan Ferro Private Limited for setting up a power plant.

**Respected Sir/Madam,**

With reference to the above subject, we, the residents of Nutangarh Gram Panchayat, wish to inform you that we are the villagers of Manikabeda, Kakurama, Kadambeda, Amda, and Ghoshda under Dhalbhumgarh Block, East Singhbhum District. The company **Gajanan Ferro Pvt. Ltd.**, located at Kadambeda, has been operational for the last 12 years. Currently, the company is seeking to **expand** by establishing a **Power Plant and Sponge Iron(DRI) unit.**

To obtain an environmental clearance (NOC) for this expansion, the Jharkhand State Pollution Control Board, Ranchi, organized a **public hearing on 04.10.2024** at the **Primary School in Village Amda**, while classes were also being conducted in the school. The villagers opposed the proposed plant expansion at the public hearing.

We all reside within a 500-meter radius of the company site. The villages that will be most impacted by the environmental consequences of the expansion include **Kakurama, Amda, and Manikabeda**. We **strongly oppose** the expansion of the plant (Power Plant and Sponge Iron Unit) and have extensively discussed the negative impacts, which include the following:

1. **Environmental pollution** from the use of sponge iron in the power plant.

2. **Adverse effects on approximately 200 acres** of agricultural land.
3. **Depletion of groundwater levels.**
4. **Health-related problems.**
5. Many other possible challenges that the villagers might face in the future.

Therefore, we humbly request all concerned authorities to take this issue seriously and **deny the environmental clearance** (NOC) to Gajanan Ferro Pvt. Ltd. for this proposed expansion. We, the villagers, shall always remain grateful for your kind support.

**Copies to:**

- His Excellency, the Governor of Jharkhand, Ranchi
- Hon'ble Chief Minister, Government of Jharkhand, Ranchi
- Deputy Commissioner, East Singhbhum, Jamshedpur
- Chairman, Jharkhand State Pollution Control Board, Ranchi

**Yours faithfully, All**

**villagers of:**

Villages - Amda,  
Kakurama, Manikabeda,  
Ghoshda

## Annexure '3'

सामूहिक ग्राम सभा

आप दिनांक 02-12-2024 सोमवार धानकुमठ परबठ  
अल्पत पचायत नुतनगढ़ ग्राम - कदम्बेडा काकुम  
एवं मानकावेडा के बीच स्थान - शिल्पा मंदिर के प्रांगण  
में ग्रामसभा का बैठक ग्राम प्रधान - श्री शंकरसुन्दरि रेडु  
एवं वरुण प्रधान श्री अमलपानी के अध्यक्षता में किया गया

M/s Gajanan Ferro Pvt. Ltd. at village - Kadambeda  
Spong Iron Captive<sup>power</sup> plant for 76 MW power generation  
158000 TPA Chrome Ore Briquette plant, along  
with 20 TPA Jaggling plant के संबंध में विचार

विमर्श किया गया। इसे लोक सभा चुनावों की प्रक्रिया पर्यावरण  
एवं वन मंत्रालय भारत सरकार का इ.अ.इ.ए अधिसूचना  
अंख्या एम.ओ. 1533 एवं संसोधित अधिसूचना अंख्या  
एच.ओ. 3067 (ई०) के PR No. 340293 Jharkhand

State Pollution Control Board (24-25): D  
के आलाोक में ग्राम सभा की गई।

इस बैठक में सर्वसहमति से विचार विमर्श  
कर निर्णय लिया गया कि Spong Iron plant निर्माण  
होने से या विस्तारिकरण होने से मानकापुरम मानकावेडा  
धोषडा, जोड़गोल एकताला, गौगलो कान्हापाडा एवं  
शेकरपाडा मौजा के किसानों को जमीन पर  
प्रभाव पड़ेगी वही आपत्ति की जाती है। जो निम्नोक्त  
विन्दु में दर्शाया गया है।

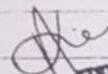
1. पावर प्लांट सह स्पंज आयरन प्लांट विस्तारिकरण करने से स्थानीय लोगों पर पर्यावरण प्रदूषण का प्रभाव गंभीर प्रभाव पड़ेगा।
2. इस विस्तारिकरण से लगभग 5000 एकड़ कृषि योग्य जमीन पर दुष्प्रभाव पड़ेगा।
3. पेयजल एवं सिंचाई जल के दूषित होंगे।
4. भू-जल स्तर में हास कटौती का खतरा है।

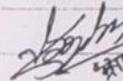
5. जन जीवन पर श्वास जनित बीमारी होने का खतरा रहेगा।
6. किसानों के पाले गये पशुओं पर प्रभाव पड़ेगा

अतः हम सभी ग्रामीणों द्वारा सर्वसहमति से निर्णय लिया गया कि उपर में उल्लेखित किटुओं को ध्यान में रखते हुए इन श्वास जनित बीमारियों को ग्राम सभा पुनः रूप से अस्वीकार करते हैं।

इस ग्राम सभा के निर्णय को संबंधित पदाधिकारियों एवं पुरुषण नियंत्रण पक्ष को भी सूचना प्रेषित करते हैं ताकि ग्रामीणों के जन जीवन पर प्रभावित होने से रोक लगाया जा सके।

सन्धवाट ।

  
ग्राम प्रधान  
काकुडरमा

  
ग्राम प्रधान  
काकुडरमा

उपरिक्त ग्रामीण का हस्ताक्षर एवं अंगूठा का निम्नान —

- (1) Hanendra Pami
  - (2) Sachin munda
  - (3) Jitendra Munda
  - (4) Sapar Kumar Pami
  - (5) Ananta Pami
  - (6) Santan Singh
- Jaydeep Roy

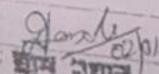


Langendoy Pami

Chandul Pami  
Mahendar Pami  
Ganesh Narayan  
जगन्नाथ कुमार पामी

Dastan munda

60/20

  
ग्राम प्रधान  
काकुडरमा एवं काकुडरमा

**TRANSLATED****"Colective Vilage Assembly"**

Today, on 02-12-2024 (Monday), a Gram Sabha meeting was held at the premises of Sheetla Temple, located between the villages of Kadambeda, Kakurma, and Manikabeda under the Dhalbhumgarh Block, within Nutangarh Panchayat. The meeting was chaired by Village Head Mr. Shankarchand and Deputy Head Mr. Amal Pani.

The discussion focused on the proposal by M/s Gajanan Ferro Pvt. Ltd. to set up a Sponge Iron Captive Plant for 76 MW power generation, a 155,000 TPA Chrome Ore Briquette Plant, along with a 20 TPH Jigging Plant in village Kadambeda. The Gram Sabha was convened in accordance with the public hearing process under the Ministry of Environment and Forests, Government of India, as per the E.I.A. Notification No. S.O.1533 and its amended Notification No. S.O.3067, and PR No. 340293 of the Jharkhand State Pollution Control Board (24-25) D.

After thorough discussion, it was unanimously decided in the meeting that the construction or expansion of the sponge iron plant would negatively affect the agricultural lands of villages such as Kakurma, Manikabeda, Ghoshda, Jorsol, Eknal, Gaglo, Kandarpara, and Rikra Para. The objections were raised based on the following points:

1. The power plant and sponge iron plant expansion would have a severe environmental impact on the local population.
2. This expansion would adversely affect approximately 5,000 acres of agricultural land.
3. Drinking water and irrigation water would become polluted.
4. There is a risk of decline in the groundwater level.
5. There is a risk of respiratory problems among the general population.
6. The health of livestock raised by farmers would also be affected.

Therefore, all the villagers unanimously decided that, considering the above-mentioned concerns, the Gram Sabha fully rejects the proposed Iron Sponge Plant. The decision of this Gram Sabha will also be communicated to the concerned authorities and the Pollution Control Board so that the livelihood and health of the villagers can be protected.

**Thank you.**

(Signatures and thumb

impressions of the present villagers)

## Annexure "3"

सेवा में,

उपायुक्त महोदय,  
पूर्वी सिंहभूम, जमशेदपुर।

विषय :- M/s गजानन फेरो प्रा० लि० मौजा- कदमबेड़ा में स्पंज आयरण, केप्टीव पावर प्लांट के विरोध में आवेदन पत्र।

महाशय,

उपरोक्त विषय के संबंध में हम सभी मौजा- काकुड़रमा, मानिकाबेड़ा, आमदा के ग्रामिणों, नुतनगड़ पंचायत, प्रखण्ड धालभूमगढ़ जिला पूर्वी सिंहभूम के स्थाई निवासी हैं। निवेदन करते हैं कि मौजा- काकुड़रमा, कदमबेड़ा में जो M/s गजानन फेरो प्रा० लि० में स्पंज आयरण, केप्टीव पावर प्लांट निर्माण हेतु जो पर्यावरण एवं वन मंत्रालय-भारत सरकार की ई० आई० एस० अधिसूचना संख्या एस० ओ०-1533 एवं संसोधित अधिसूचना संख्या एस० ओ०- 3067 (ई०) सूचना पी० आर० संख्या 340293 झारखण्ड स्टेट प्रदुषण कंट्रोल बोर्ड (024-025) D के आलोक में प्राप्त है के आधार पर ग्राम सभा बैठक में निर्णय लिया गया कि M/s गजानन फेरो प्रा० लि० में स्पंज आयरण, केप्टीव पावर प्लांट बनने से काकुड़रमा, मानिकाबेड़ा, आमदा, घोषदा, कान्द्रापाड़ा, जोड़शोल, टिकरापाड़ा एवं गोगलो मौजा के खेतीहार जमीन पर प्रदुषित धुँआ, विषैली कचड़ा जल, प्रदुषित धुल फैलैगी जिससे खेती, स्वास्थ्य, वायु, जल आदि प्रभावित होगी तथा विभिन्न प्रकार के बिमारी फैलने की संभवना बढ़ जाएगी।

अतः श्रीमान से हम सभी ग्रामवासीगणों का प्रार्थना ही नहीं अपितु पूर्ण विश्वास के साथ कहना है कि प्रदूषण से मुक्ति पाने के लिए स्पंज आयरण, केप्टीव पावर प्लांट को रद्द कर दुसरी जगह स्थानांतरण करने के कृपा प्रदान करें। इस महान कार्य के लिए हम सभी ग्रामवासीगण आपका सदा आभारी बना रहेंगे।

संलग्न दस्तावेज :

1. ग्राम सभा का छायाप्रति।

कमिश्नर प्राप्ति शाखा  
03/12/2024  
उपायुक्त का कार्यालय  
पूर्वी सिंहभूम, जमशेदपुर

ग्राम प्रधान  
काकुड़रमा

आपका विश्वासी  
समस्त ग्रामवासीगण  
ग्राम - काकुड़रमा, मानिकाबेड़ा,  
आमदा, घोषदा, कान्द्रापाड़ा,  
जोड़शोल, टिकरापाड़ा एवं गोगलो

ग्राम प्रधान  
मानिका बेड़ा  
प्रखण्ड-धालभूमगढ़

**TRANSLATED****To,**

The Deputy Commissioner,  
East Singhbhum, Jamshedpur.

**Subject:** Application opposing the establishment of Sponge Iron and Captive Power Plant by M/s Gajanan Ferro Pvt. Ltd. in Mouza Kadambeda.

**Respected Sir,**

With reference to the subject above, we, the permanent residents of villages **Kakurama, Manikabeda, and Amda**, under **Nutangarh Panchayat**, Block **Dhalbhumgarh**, District **East Singhbhum**, would like to humbly submit the following:

In **Mouza Kakurama and Kadambeda**, **M/s Gajanan Ferro Pvt. Ltd.** proposes to construct a **Sponge Iron and Captive Power Plant**. This proposal falls under the **E.I.A. Notification No. S.O.-1533** and the **amended notification No. S.O.-3067(E)** of the **Ministry of Environment and Forests, Government of India**, referenced in **PR Notice No. 340293** as per the **Jharkhand State Pollution Control Board (2024-2025) D**.

Based on this, a **Gram Sabha meeting** was held, in which it was resolved that the construction of this plant would result in the release of **polluted smoke, toxic wastewater, and contaminated dust** onto the agricultural lands of **Kakurama, Manikabeda, Amda, Ghoshda, Kandrapara, Jodshol, Tikrapara, and Goglo villages**. This would **adversely affect agriculture, health, air, and water quality**, and **increase the risk of various diseases** among the local population.

Therefore, we, the villagers, not only **earnestly request** but also express our **full faith** in your leadership to **cancel this project** and kindly **relocate the proposed plant** to another area in order to free us from pollution. We will always remain grateful for your support in this noble cause.

**Yours sincerely,**

All the villagers of: Kakurama,  
Manikabeda, Amda,  
Ghoshda, Kandrapara,  
Jodshol, Tikrapara, and Goglo.

## Annexure-“3”

सेवा में,

प्रखण्ड विकास पदाधिकारी / अंचल अधिकारी  
धालभूमगढ़, पूर्वी सिंहभूम।

विषय :- M/s गजानन फेरो प्रा० लि० मौजा- कदमबेड़ा में स्पंज आयरण, केप्टीव पावर प्लांट के विरोध में आवेदन पत्र।

महाशय,

उपरोक्त विषय के संबंध में हम सभी मौजा- काकुड़रमा, मानिकाबेड़ा, आमदा ग्रामिणों, नुतनगड़ पंचायत, प्रखण्ड धालभूमगढ़ जिला पूर्वी सिंहभूम के स्थाई निवासी निवेदन करते हैं कि मौजा- काकुड़रमा, कदमबेड़ा में जो M/s गजानन फेरो प्रा० लि० स्पंज आयरण, केप्टीव पावर प्लांट निर्माण हेतु जो पर्यावरण एवं वन मंत्रालय-भारत सरकार की ई० आई० एस० अधिसूचना संख्या एस० ओ०-1533 एवं संसोधित अधिसूचना सं० एस० ओ०- 3067 (ई०) सूचना पी० आर० संख्या 340293 झारखण्ड स्टेट प्रदूषण कं० बोर्ड (024-025) D के आलोक में प्राप्त है के आधार पर ग्राम सभा बैठक में निर्णय लिया गया कि M/s गजानन फेरो प्रा० लि० में स्पंज आयरण, केप्टीव पावर प्लांट बनने काकुड़रमा, मानिकाबेड़ा, आमदा, घोषदा, कान्झापाड़ा, जोड़शोल, टिकरापाड़ा एवं गोमौजा के खेतीहार जमीन पर प्रदूषित धुआ, विषैली कचड़ा जल, प्रदूषित धुल फैलैगी जि खेती, स्वास्थ्य, वायु, जल आदि प्रभावित होगी तथा विभिन्न प्रकार के बिमारी फैलने संभवना बढ़ जाएगी।

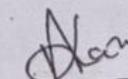
अतः श्रीमान से हम सभी ग्रामवासीगणों का प्रार्थना ही नहीं अपितु पूर्ण विश्वास साथ कहना है कि प्रदूषण से मुक्ति पाने के लिए स्पंज आयरण, केप्टीव पावर प्लांट को कर दुसरी जगह स्थानांतरण करने के कृपा प्रदान करें। इस महान कार्य के लिए हम ग्रामवासीगण आपका सदा आभारी बना रहेंगे।

संलग्न दस्तावेज :

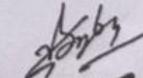
1. ग्राम सभा का छायाप्रति।

प्रतिलिपि

1. महामहिम, राज्यपाल महोदय, झारखण्ड राँची।
2. मुख्यमंत्री महोदय, झारखण्ड सरकार राँची।
3. उपायुक्त महोदय, पूर्वी सिंहभूम, जमशेदपुर।
4. अध्यक्ष झारखण्ड राज्य प्रदूषण बोर्ड, राँची।

  
ग्राम प्रधान  
काकुड़रमा

आपका विश्वासी  
समस्त ग्रामवासीगण  
ग्राम - काकुड़रमा, मानिका  
आमदा, घोषदा, कान्झापाड़ा  
जोड़शोल, टिकरापाड़ा एवं ग

  
ग्राम प्रधान  
मानिका बेड़ा  
प्रखण्ड धालभूमगढ़

**TRANSLATED****To,**

Block Development Officer / Circle  
Officer Dhalbhumgarh, East Singhbhum

**Subject:** Application against the establishment of Sponge Iron and Captive Power Plant by M/s Gajanan Ferro Pvt. Ltd. at Mouza Kadambeda.

**Respected Sir,**

With reference to the above-mentioned subject, we, the permanent residents of villages Kakurama, Manikabeda, and Amda under Nutangarh Panchayat, Block Dhalbhumgarh, District East Singhbhum, respectfully submit that M/s Gajanan Ferro Pvt. Ltd. intends to establish a Sponge Iron and Captive Power Plant at Mouza Kakurama and Kadambeda.

According to the (EIS) notification No. S.O. 1533 and the amended notification No. S.O. 3067(E), issued by the Ministry of Environment and Forests, Government of India, and the information received under PR No. 340293 by the Jharkhand State Pollution Control Board (2024-2025) D, a Gram Sabha meeting was held and resolved that:

The proposed Sponge Iron and Captive Power Plant of M/s Gajanan Ferro Pvt. Ltd. would lead to the spread of polluted smoke, toxic wastewater, and contaminated dust over agricultural lands in villages Kakurama, Manikabeda, Amda, Ghoshda, Kandrapada, Jorshol, Tikrapada, and Goglo. This would severely affect agriculture, health, air, and water, and increase the risk of various diseases.

Therefore, we, the villagers, not only request but firmly urge you, with full confidence, to kindly relocate the Sponge Iron and Captive Power Plant to another location to protect us from pollution. We, the villagers, shall always remain grateful for this noble action.

**Yours faithfully,**

All the villagers of:

Villages - Kakurama,  
Manikabeda, Amda, Ghoshda,  
Kandrapada, Jorshol,  
Tikrapada, and Goglo

## Annexure-“3”

DATE - 05/02/2024

सेवा में,  
सचिव  
वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय  
भारत सरकार  
इंदिरा पर्यावरण भवन जोरबाग रोड,  
नई दिल्ली- 110003

विषय- झारखण्ड राज्य प्रदूषण नियंत्रण पर्यटन द्वारा गजानन फेरो प्रा0 लि0 के विस्तारीकरण से संबंधित पर्यावरणीय लोकसुनवाई को रद्द करने के सम्बन्ध में,

महाराज,

उपरोक्त विषय के सम्बन्ध में कहना है कि हम सभी ग्राम-काकुरामा, मानिकाबेड़ा के ग्रामीण धाना-धालभूमगढ़, जिला-पूर्व सिंहभूम, राज्य-झारखण्ड के स्थानीय निवासी हैं। गजानन फेरो प्रा0 लि0 (स्थान-कदमबेड़ा) तथा विस्तारीकरण काकुरामा तक पावर प्लॉट तथा स्पंज आयरन प्लॉट का स्थापना करना चाहती है, जो हम सभी ग्रामीण शुरू से ही इस प्लॉट का विरोध करते आ रहे हैं। पहली जनसुनवाई कार्यक्रम झारखण्ड राज्य प्रदूषण नियंत्रण पर्यटन द्वारा 04.10.2024 को दिन शुक्रवार प्रातः 11:00 बजे रखा गया था। जिसे ग्रामीणों ने पावर प्लॉट निर्माण तथा स्पंज आयरन प्लॉट निर्माण को सिरे से खारिज कर दिया गया, जिसका video (CD) इस पत्र के साथ संलग्न है।

पुनः जनसुनवाई की तारीख 13.12.2024 को अग्रसेन भवन, धालभूमगढ़ में रखा गया। जो प्लॉट स्थापना स्थल से 10 किलोमीटर दूर है, ताकि कम्पनी के 0 किलोमीटर के परिधि में आने वाले प्रभावित गाँव के ग्रामीण इस पर्यावरणीय जनसुनवाई कार्यक्रम में उपस्थित नहीं हो सके। जो एक साजिश के तहत किया गया, कार्यक्रम स्थल को पुलिस छावनी में तब्दील कर दिया गया। जो भय का माहौल बनाया गया। कार्यक्रम को सफल बनाने के लिए बाहर से 70-80 किलोमीटर दूर टाटानगर (जमशेदपुर) घाटशिला तथा सुदूरवर्ती गाँव/शहर से लोगों को जनसुनवाई कार्यक्रम में गाड़ी/बस के माध्यम से लाया गया, ताकि ये प्रस्तुत किया जाए कि पर्यावरणीय जनसुनवाई को असली दिखाया जा सके।

जनसुनवाई कार्यक्रम में जनता को बोलने से रोका गया, जिसने भी प्लॉट से संबंधित बात करने की कोशिश कि उसका माईक को छिन लिया गया। जिसका video (CD) इस पत्र के साथ संलग्न है।

जनसुनवाई कार्यक्रम को सफल बनाने के बाहर से आने वाले प्रत्येक व्यक्तियों को नकद 300-300 रुपये दिये तथा खाना खाने के लिए 100 रुपये दिये गये जो कम्पनी प्रबंधक द्वारा भ्रष्ट आचरण का परिचायक है। हम सभी ग्रामीण इस जनसुनवाई को फर्जी मानते हैं तथा इसका पुरजोर विरोध करते हैं।

पर्यावरण स्वीकृति प्राप्त हुए बिना पावर प्लॉट सह स्पंज आयरन प्लॉट का निर्माण कार्य पूर्व में ही शुरू कर दिया गया था, जो अस्वीकार योग्य है, तथा प्लॉट को काला तिरपाल से से ढाँक दिया गया है। जिससे ये प्रमाणित होता है कि प्लॉट निर्माण कार्य पर्यावरणीय स्वीकृति के बिना ही शुरू कर दिया गया है। जिसका video (CD) इस पत्र के साथ संलग्न है।

अतः महाराज से आग्रह है कि गजानन फेरो प्रा0 लि0 का विस्तारीकरण (पावर प्लॉट तथा स्पंज आयरन से संबंधित पर्यावरणीय जनसुनवाई कार्यक्रम को फर्जी मानते हुए इस भेदभावपूर्ण विवादित जनसुनवाई कार्यक्रम को रद्द करते हुए अनापत्ति प्रमाण पत्र नहीं देने की कृपा की जाए।

आपका विश्वासी  
ग्रामवासीगण  
काकुरामा, मानिकाबेड़ा, आमदा, घोषदा कांडापाड़ा, टिकरापाड़ा, गोगलो,

27/02/2024

प्रतिलिपि:- गृह सचिव, गृह मंत्रालय, नोर्थ ब्लॉक,  
केन्द्रीय सचिवालय, नई दिल्ली-110001

प्रतिलिपि:- सचिव, वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय,  
झारखण्ड सरकार

प्रतिलिपि:- उपायुक्त, पूर्व सिंहभूम, जमशेदपुर।

प्रतिलिपि:- अग्रसेन झारखण्ड राज्य प्रदूषण नियंत्रण पर्यटन, धुर्वा, राँची

प्रतिलिपि:- क्षेत्रीय कार्यालय, एम-15 न्यू हाउसिंग कॉलोनी, आदित्यपुर

प्रतिलिपि:- अनुमण्डल पदाधिकारी, घाटशिला

प्रतिलिपि:- अंचल अधिकारी, धालभूमगढ़

सनातन नाथक  
Jiten Murmu  
Mohammad Sakib  
Sanjay pai  
Haravelax Nath pane

**TRANSLATED**

Date:- 05/02/2025

**To,**

The Secretary,  
Ministry of Environment, Forest and Climate Change,  
Government of India,  
Indira Paryavaran Bhawan,  
Jor Bagh Road,  
New Delhi - 110003

**Subject:** Request to cancel the environmental public hearing related to the expansion of Gajanan Ferro Private Limited by the Jharkhand State Pollution Control Board

**Respected Sir,**

With reference to the above-mentioned subject, we, the residents of villages Kakurama and Manikabeda under Police Station - Dhalbhumgarh, District - East Singhbhum, State - Jharkhand, would like to state that we are local inhabitants of this area.

Gajanan Ferro Pvt. Ltd. (located at Kadambeda) plans to expand its operations up to Kakurama by establishing a Jamir plot and a sponge iron plant. We, the villagers, have been opposing this project from the beginning.

The first public hearing regarding this project was scheduled by the Jharkhand State Pollution Control Board on **Friday, 4th October 2024 at 11:00 AM**. During this hearing, the villagers outright rejected the proposal to construct a power plant and sponge iron plant. A **video CD** of this event is enclosed with this letter.

A second public hearing was later scheduled on **13th December 2024 at Agarsen Bhawan, Dhalbhumgarh**, which is **10 kilometers away from the actual project site**. This was intentionally planned so that the residents of the directly affected villages (within 0 km radius) could not attend the hearing. The hearing venue was turned into a **police camp**, creating an atmosphere of fear.

To portray a successful hearing, people were brought from **70–80 kilometers away** including **Tatanagar (Jamshedpur), Ghatsila**, and remote villages/towns using buses and other vehicles. This was done to falsely present the hearing as legitimate and supported by the public.

During the program, **locals were not allowed to speak**. Anyone who tried to raise concerns about the project had their **microphones taken away**. A **video CD** of this is also enclosed.

To further manipulate the hearing, each person brought from outside was reportedly paid **₹300 in cash** and given **₹100 for food**, which is a clear sign of corrupt practices by the company management. We villagers believe that this public hearing was **fraudulent** and we **strongly oppose it**.

Moreover, **construction work** on the power and sponge iron plant had already **begun without obtaining environmental clearance**, which is highly objectionable. The construction site has been covered with **black tarpaulin**, which proves that work started without the mandatory environmental approval. A **video CD** showing this is also attached.

Therefore, we earnestly request you to **cancel this biased and disputed public hearing**, and to **deny the issuance of the No Objection Certificate (NOC)** for the expansion of Gajanan Ferro Pvt. Ltd.

**Yoursfaithfully,**

**TheVilagers of:**

Kakurama, Manikabeda, Aamda, Ghoshda, Kandrapada, Tikrapada, Goglo

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**Copyto:**

- Home Secretary, Ministry of Home Affairs, North Block, Central Secretariat, New Delhi - 110001
- Secretary, Department of Forest, Environment & Climate Change, Government of Jharkhand
- Deputy Commissioner, East Singhbhum, Jamshedpur
- Chairman, Jharkhand State Pollution Control Board, Dhurwa, Ranchi
- Regional Office, M-15, New Housing Colony, Adityapur
- Sub-Divisional Officer, Ghatsila
- Circle Officer, Dhalbhumgarh

**Annexure "3"**

दिनांक 21/02/25

सेवा में,

रजिस्ट्रार,  
नेशनल ग्रीन ट्रिब्यूनल  
ईस्टर्न जोन बैच, कोलकाता।

विषय- झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद द्वारा गजानन फेरो प्रा0 लि0 के विस्तारीकरण से संबंधित पर्यावरणीय लोकसुनवाई को रद्द करने के सम्बन्ध में,

महाशय,

उपरोक्त विषय के सम्बन्ध में कहना है कि हम सभी ग्राम-काकुरामा, मनिकाबेड़ा के ग्रामीण थाना-धालभूमगढ़, जिला-पूर्वी सिंहभूम, राज्य-झारखण्ड के स्थानीय निवासी हैं। गजानन फेरो प्रा0 लि0 (स्थान-कदमबेड़ा) Licensee Code 102186953001 तथा CIN NO. U27100WB2007PTC114335 का विस्तारीकरण काकुरामा तक पावर प्लॉट तथा स्पंज आयरन प्लॉट का स्थापना करना चाहती है, जो हम सभी ग्रामीण प्रदूषण के कारण शुरू से ही इस प्लॉट का विरोध करते आ रहे हैं। पहली जनसुनवाई कार्यक्रम झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद द्वारा 04.10.2024 को दिन शुक्रवार प्रातः 11:00 बजे रखा गया था। जिसे ग्रामीणों ने पावर प्लॉट निर्माण तथा स्पंज आयरन प्लॉट निर्माण को सिरे से खारिज कर दिया गया, जिसका Video(CD/DVD) इस पत्र के साथ संलग्न है।

पुनः जनसुनवाई की तारीख 13.12.2024 को अग्रसेन भवन, धालभूमगढ़ में रखा गया। जो प्लॉट स्थापना स्थल से 10 किलोमीटर दूर है, ताकि कंपनी के 0 किलोमीटर के परिधि में आने वाले प्रभावित गाँव के ग्रामीण इस पर्यावरणीय जनसुनवाई कार्यक्रम में उपस्थित नहीं हो सके। जो एक साजिश के तहत किया गया, कार्यक्रम स्थल को पुलिस छावनी में तब्दील कर दिया गया। जो भय का माहौल बनाया गया। कार्यक्रम को सफल बनाने के लिए बाहर से 70-80 किलोमीटर दूर टाटानगर (जमशेदपुर) घाटशिला तथा सुदूरवर्ती गाँव/शहर से लोगों को जनसुनवाई कार्यक्रम में गाड़ी/बस के माध्यम से लाया गया, ताकि ये प्रस्तुत किया जाए कि पर्यावरणीय जनसुनवाई को असली दिखाया जा सके।

जनसुनवाई कार्यक्रम में जनता को बोलने से रोका गया, जिसने भी प्लॉट से संबंधित बात करने की कोशिश कि उसका माईक को छिन लिया गया। जिसका Video(CD/DVD) इस पत्र के साथ संलग्न है। जनसुनवाई कार्यक्रम को सफल बनाने के बाहर से आने वाले प्रत्येक व्यक्तियों को नकद 300-300 रुपये दिया गया तथा खाना खाने के लिए 100 रुपये दिये गये जो कंपनी प्रबंधक द्वारा भ्रष्ट आचरण का परिचायक है। हम सभी ग्रामीण इस जनसुनवाई को फर्जी मानते हैं तथा इसका पुरजोर विरोध करते हैं।

पर्यावरण स्वीकृति प्राप्त हुए बिना पावर प्लॉट सह स्पंज आयरन प्लॉट का निर्माण कार्य पूर्व में ही शुरू कर दिया गया था, जो अस्वीकार योग्य है, तथा प्लॉट को काला तिरपाल से से ढाँक दिया गया है। जिससे ये प्रमाणित होता है कि प्लॉट निर्माण कार्य पर्यावरणीय स्वीकृति के बिना ही शुरू कर दिया गया था। जिसका Video(CD/DVD) इस पत्र के साथ संलग्न है।

अतः महाशय से आग्रह है कि गजानन फेरो प्रा0 लि0 का विस्तारीकरण (पावर प्लॉट तथा स्पंज आयरन से संबंधित पर्यावरणीय जनसुनवाई कार्यक्रम को फर्जी मानते हुए इस भेदभावपूर्ण, अन्यायपूर्ण, विवादित जनसुनवाई कार्यक्रम को रद्द करते हुए अनापति प्रमाण पत्र नहीं देने की कृपा की जाए।

आपका विश्वासी ग्रामवासीगण  
काकुरामा, मानिकाबेड़ा, आमदा, घोषदा, कांझापाड़ा, टिकरापाड़ा, गोगलो,

संलग्न:- विस्तारीकरण के विरोध से संबंधित पूर्व में दिये गये शिकायत पत्रों की छायाप्रति

Receipt  
②



- ① Sanatan Nayak
- ② Sanjay pami
- ③ Jiten Murmu

**TRANSLATED**

Date: - 21/02/25

**To,**

The Registrar,  
National Green Tribunal,  
Eastern Zone Bench, Kolkata

**Subject:** Request to cancel the environmental public hearing conducted by the Jharkhand State Pollution Control Board regarding the expansion of Gajanan Ferro Pvt. Ltd.

**Respected Sir,**

In relation to the above-mentioned subject, we, the villagers of **Kakurama and Manikabeda**, under **Police Station–Dhalbhumgarh, District –East Singhbhum, State – Jharkhand**, are local residents.

**Gajanan Ferro Pvt. Ltd.** (Location - Kadambeda), **Licensee Code 102186953001**, and **CIN No. U27100WB2007PTC114335**, is planning an expansion up to **Kakurama** by establishing a **power plant and sponge iron plant**. We, the villagers, have opposed this plant from the beginning due to the pollution it will cause.

The first public hearing was scheduled by the **Jharkhand State Pollution Control Board** on **Friday, 4th October 2024 at 11:00 AM**, which the villagers outright rejected, opposing the construction of the power and sponge iron plants. A **video CD/DVD** of this event is enclosed with this letter.

The second hearing was held on **13th December 2024** at **Agarsen Bhawan, Dhalbhumgarh**, which is located **10kilometersawayfromtheactualsite** of the proposed plant. This seems to have been done deliberately so that residents of the affected villages falling within the immediate radius of the plant could not attend the hearing. The venue was turned into a **police camp**, creating an atmosphere of **intimidation**.

To make the program appear successful, people were brought in vehicles from **70–80kilometersaway**, including **Tatanagar (Jamshedpur), Ghatsila**, and other remote villages/towns, to falsely present that the public hearing had community support.

At the hearing, **local people were not allowed to speak**. Anyone who tried to raise concerns about the project had their **microphone taken away**. A **video CD/DVD** of this incident is also attached.

To ensure participation and fake support, each outsider brought to the program was **paid ₹300 in cash** and given **₹100 for food**, which is clear evidence of **corrupt practices** by the company's management. We villagers consider this public hearing to be **fraudulent** and **strongly oppose it**.

Moreover, **construction work** on the **power and sponge iron plant** was **started without obtaining environmental clearance**, which is a serious violation. The site was later **covered with black tarpaulin**, clearly indicating that construction had begun **without required approvals**. A **video CD/DVD** showing this is enclosed with the letter.

Hence, we humbly request that the **expansion plan of Gajanan Ferro Pvt. Ltd.**, including the related **environmental public hearing for the power and sponge iron plants**, be considered **fraudulent, biased, unjust, and disputed** – and therefore be **canceled** and that **no No-Objection Certificate (NOC)** be granted to the company.

**Yours faithfully, Villagers of:  
Kakurama, Manikabeda, Aamda,  
Ghoshda, Kandrapada, Tikrapada,  
Goglo**

**Enclosure:**

Copies of earlier complaint letters submitted in opposition to the expansion

BEFORE THE NOTARY PUBLIC  
AT BIDHANNAGAR  
DIST.-NORTH 24 PARGANAS  
WEST BENGAL



IN THE COURT OF BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

Original Application No.-----/2025 JURISDICTION  
of 2024.

In re:

Daso Ram Hansda, son of Late Dhanuram Hansda, aged about 57 years,  
resident of Village Manikabeda, Post & Police Station – Dhalbhumgarh, District – East  
Singhbhum, State of Jharkhand, Pin Code – 832302, Plaintiff /Applicant  
Petitioner/ Complainant

VERSUS

State Of Jharkhan & others Defendant/Respondent

KNOW ALL to whom these present shall come that I/We Daso Ram Hansda, son of Late  
Dhanuram Hansda, illage Manikabeda, Post & Police Station – Dhalbhumgarh, District –  
East Singhbhum, State of Jharkhand, Pin Code – 832302

the above named Applicant do hereby appoint

**PANTHU RAI**  
**ADVOCATE**

F-1296/2016

Email: panthu92@gmail.com

Contact: +91- 9163300923

(herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him :-

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes. And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 10<sup>th</sup> day of June 2025.

*Daso Ram Hansda*

Advocate

Client

Client

**PANTHU RAI**  
**ADVOCATE**

F-1296/2016

Email: panthu92@gmail.com

*Daso Ram Hansda*